

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 10/(111)/MAH/2013  
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

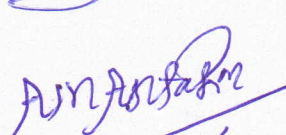
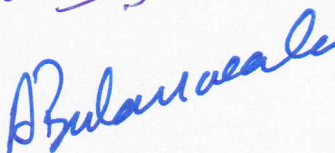
SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.10.2016

NAME OF THE PARTIES: Ms. Amita Buhariwala  
V/s.  
M/s. NHB Agrotech Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 111 of the Companies Act 1956.

| S. No. | NAME | DESIGNATION | SIGNATURE |
|--------|------|-------------|-----------|
|--------|------|-------------|-----------|

|    |                  |                 |                                                                                       |
|----|------------------|-----------------|---------------------------------------------------------------------------------------|
| 1) | Am M<br>Demples  | PCs for<br>Resp |   |
| 2) | Ajay Antarkas    | PCs for<br>Resp |  |
| 3) | Amita Buhariwale | Petitioner      |  |

Order

CP No. 08 to 10/111/CLB/MB/MAH/2013

The Petitioner, who already taken adjournment on the ground that her erstwhile counsel was not appearing on the last day of hearing, has today come up with almost same request for adjournment saying that she doesn't know anything regarding the case, therefore she needs time for engaging Counsel to argue the matter.

On the last day of hearing itself, this Bench peremptorily directed this Petitioner to get ready for making her side submissions. On seeing this Petitioner still asking time to engage counsel despite a peremptory direction already given on

the last hearing, it appears that she has not taken any heed to peremptory directions given to her either to argue personally or to engage an Advocate to argue her case.

When this petitioner was called on 24.8.2016, and on 26.8.2016, she remained absent, thereafter when it came up for hearing on 19.9.2016, she was present asking adjournment for change of Counsel, this Bench, believing her, posted this matter today for hearing hoping that she would put in her side submissions, but it has not happened.

On the other side, the professional appearing on the Respondent side, say that the issue pending before this Bench was already decided by Family Court of Pune, these CPs are nothing but frivolous litigation to harass the Respondents.

However, this bench has decided to give one more adjournment to the Petitioner to complete her side submissions in CP 8/2013, 9/2013, 10/2013 on the next date of hearing, failing which these Petitions will be decided on merits basing on the pleadings already completed and on hearing the arguments of the Respondent side invoking Rule 48 of the NCLT Rules and Order 17 of C.P.C.

The Petitioner side and the Respondent side are hereby directed to file their written submissions in the CPs two days before next date of hearing after exchange of the same between the parties.

List these matters for final hearing on 11.11.2016.

sd/ -

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)

sd/ -

**V. NALLASENAPATHY**  
Member (Technical)